

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-71(PB)/2018

IN THE MATTER OF:

CPM India Sales & Marketing Pvt. Ltd. APPLICANT / PETITIONER
Vs.
Bharti Airtel Limited RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Naveen Kumar, Advocate

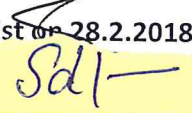
For the RESPONDENT :-

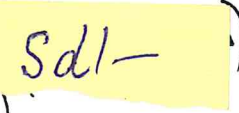
ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by Ld. Counsel for the petitioner that an advance copy of this application along with documents has been dispatched and in relation to the dispatch of the application along with documents, it is pointed out by the Ld. Counsel for the petitioner that dispatch receipt has been enclosed at P-106 of the typed set of documents filed along with the application which shows that the consignment has been dispatched on 15.1.2018. However, in relation to actual service of this consignment, no proof is available. In the circumstances, Ld. Counsel for the petitioner is directed to file the Tracking report in relation to the said dispatch receipt.

The petitioner will take also one more notice in relation to the next date of hearing upon the Corporate Debtor at its registered office address which is fixed on 28.2.2018 and is required to file the dispatch proof with Tracking report within a period of one week from today.

List on 28.2.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit